## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Shivam Water Treaters Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Natushal Sutaria Adv For petitioner

Vishab Raval Adv. Far petitioner

2.

3. Urvesh K Gor Advocale Respondent Unesh X box

## <u>ORDER</u>

Learned Advocate Ms. Natasha Sutaria with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Both sides represented that Hon'ble High Court of Gujarat reserved Spl Civil Application 19808/2017 for orders and requested for adjournment.

List the matter on 16.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 1st day of February, 2018.